

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1363 of 2019**

**IN THE MATTER OF:**

**AashishNevatia**

**...Appellant**

**Versus**

**CFM Asset Reconstruction Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :**           **Ms. NeehaNagpal and Mr. Malak Bhatt, Advocates**

**For Respondent:**       **Mr. P.K. Mullick, Advocate for R-1**  
                                  **Ms. Soma Mullick, Advocate for R-2**

**O R D E R**

**09.01.2020**       Learned Counsel for the Respondent prays for and is allowed to file affidavit within ten days.

Post this appeal 'for Admission (After Notice)' on **27<sup>nd</sup> January, 2020.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansilal Bhat]  
Member (Judicial)

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